

SOME HON. MEMBERS: Aye.

MR. CHAIRMAN: Those against may say 'No'.

SEVERAL HON. MEMBERS: No.

MR. CHAIRMAN: 'Noes' have it, 'Noes' have it. . .

SOME HON. MEMBERS: 'Ayes' have it.

MR. CHAIRMAN: Let the lobbies be cleared.

MR. CHAIRMAN: The lobbies are now cleared. I will now put the cut motion to the vote of the House.

The question is:

"That the demand under the head 'Elections' be reduced by Rs. 100."

[Need for holding elections immediately to enable the people of the Union territory of Pondicherry to have a popular Government] (4)

*The motion was negatived.*

MR. CHAIRMAN: Now the question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order paper, be granted to the President, out of the Consolidated Fund of the Union territory of Pondicherry to complete the sums necessary to defray the charges which will come in course of payment during the year commencing from 1st April, 1974, in respect of the heads of demands entered in the second column thereof—

Demands Nos. 1 to 32 and 34."

*The motion was adopted.*

18.00 hrs.

PONDICHERRY APPROPRIATION BILL\*, 1974

THE MINISTER OF STATE IN

\*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 30-7-74.

THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1974-75.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1974-75."

*The motion was adopted.*

SHRI K. R. GANESH: Sir, I introduce the Bill.

MR. CHAIRMAN: Shri K. R. Ganesh to move the consideration motion.

SHRI K. R. GANESH: Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1974-75, be taken into consideration"

SHRI M. KALYANASUNDARAM: (Tiruchirapalli): Sir, I want to say a few points. Are you in such a hurry?

MR. CHAIRMAN: You have already spoken.

†Introduced/moved with the recommendation of the President.

**SHRI M. KALYANASUNDARAM:** Arising out of the reply given by the hon. Minister, I want to raise one or two points. I want to raise these points on the Appropriation Bill.

**MR. CHAIRMAN:** You have not given me any points on which you want to speak. Just now off-hand I cannot allow you to speak. I am sorry.

**SHRI M. KALYANASUNDARAM:** What is wrong?

**MR. CHAIRMAN:** I must know beforehand that you have something to say in opposing the consideration of the Appropriation Bill. Kindly see Rule 5. It says:

"The Speaker may, in order to avoid repetition of debate, require members desiring to take part in discussion on an Appropriation Bill to give advance intimation of the specific points they intend to raise, and he may withhold permission for raising such of the points as in his opinion appear to be repetitions of the matters discussed.

Therefore, I cannot decide anything unless you give me in writing. Lest there be a repetition, I must have advance intimation. And, without advance intimation about this, I cannot make up my mind. You must excuse me. So, I will put the motion to the vote of the House. The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1974-75, be taken into consideration."

*The motion was adopted.*

**MR. CHAIRMAN:** Now we take up Clause-by-clause. The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

*Clause 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**SHRI K. R. GANESH:** Sir, I beg to move:

"That the Bill be passed."

**MR. CHAIRMAN:** The question is:

"That the Bill be passed."

*The motion was adopted.*

18.04 hrs.

**BUSINESS ADVISORY COMMITTEE  
FORTY-FIFTH REPORT**

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH):** Sir, I beg to present the Forty-fifth Report of the Business Advisory Committee.

18.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 31, 1974/Sravana 9, 1896 (Saka).